

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.212 – IA 177 of 2021
Item No.213 – IA 178 of 2021
In
CP(IB) 482 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Elcen Machines Pvt Ltd
V/s
MAKTEL Power Ltd

.....Applicant

.....Respondent

Order delivered on 24/11/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the Respondent : Mr. Aadit Sanjanwala, Adv.
Mr. Shrikrishna, Adv.

ORDER

IA 177 of 2021

During the hearing on 13.09.2022, Learned Counsel for non-applicant made requests that he shall endeavour to resolve the issue amicably and will coordinate with the Liquidator. Today none appears for non-applicant respondents. Learned Counsel Mr. Sharma for the Liquidator states that no one has approached the Liquidator for any amicable resolution. In view of the same, we shall pass order on the next date of hearing, if amicable settlement has not been arrived. No further adjournment will be granted on the next date of hearing.

List on 21.12.2022

IA 178 of 2021

Learned Counsel Mr. Krishna for the non-applicant Vadodara Municipal Corporation states that any decision has not been taken because the same can be done by Standing Committee and in view of the protocol for the elections which are declared in the first week of December, 2022 in the state of Gujarat, meetings of Standing Committee may not be held, hence, requests to list this matter after 15.12.2022. No further adjournment will be granted on the next date of hearing. List on 21.12.2022.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)